

Supreme Court To Hear PIL Seeking Panel To Help Married Men Subjected To Domestic Violence On July 3

<https://www.freepressjournal.in/india/supreme-court-to-hear-pil-seeking-panel-to-help-married-men-subjected-to-domestic-violence-on-july-3>

The petition by Advocate Mahesh Tiwari has also sought a direction from the top court to the National Human Rights Commission to deal with the issue of suicide by married men and accept complaints of men suffering from domestic violence.

A PIL has been filed in the Supreme Court seeking the constitution of a National Commission for Men and also the framing of guidelines to help married men who are subjected to domestic violence. A bench of Justices Surya Kant and Dipankar Datta is set to hear the PIL on July 3, according to the website of the apex court.

As many as 81,063 of the 1,64,033 people who had committed suicide were married men, while 28,680 were married women, according to the National Crime Records Bureau (NCRB) data published in 2021 that was cited in the plea filed by advocate Mahesh Kumar Tiwari.

Here's what the plea said

“Around 33.2 per cent men ended their lives because of family problems and 4.8 per cent due to marriage related issues in the year 2021. In this year total 1,18,979 men have committed suicides, which are about (72 per cent) and total 45,026 women have committed suicides which are about 27 per cent,” said the plea, referring to data provided by the NCRB.

Plea by advocate seeks directions for NHRC to accept complaints of domestic violence victims

The petition by Tiwari has also sought a direction by the top court to the National Human Rights Commission to deal with the issue of suicide by married men and accept complaints of men suffering from domestic violence.

“Issue direction to the respondent no.1 (Union of India) to issue proper guidelines through the Ministry of Home Affairs to the police authority/ Station House Officer of every police station to accept/ receive the complaint of victims of domestic violence or those are under stress due to family problems and marriage related issues and refer the same to the State Human Right Commission for its proper disposal, till the proper legislation is enacted by the Government of India,” said the petition.

Rights Body Notice To Maharashtra Government, Police Chief Over 11 Labourers Kept Chained

<https://www.ndtv.com/video/news/news/rights-body-notice-to-maharashtra-government-police-chief-over-11-labourers-kept-chained-708902>

The NHRC has sent notices to the Maharashtra government and the state's police chief over 11 labourers allegedly being kept chained in Osmanabad district by a contractor to dig wells and prevent them from escaping, officials said on Monday.

राष्ट्रीय मानवाधिकार आयोग से शिकायत

<https://www.livehindustan.com/uttar-pradesh/badaun/story-complaint-to-national-human-rights-commission-8381805.html>

गंगा एक्सप्रेस-वे के गड्ढों में भरे बारिश के पानी में डूबकर किशोरों की मौत का मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया है। कांग्रेस नेता अजीत सिंह...

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AS INDIA'S POPULATION SOARS, HUMAN RIGHTS MUST BE PROTECTED

<https://www.fairplanet.org/editors-pick/as-indias-population-soars-human-rights-must-be-protected/>

As the world's most populous nation, India has over 1.4 billion people, equivalent to 17.7 percent of the global population. With 35 percent of people living in urban areas, the population density has grown to 464 persons per square kilometre. Since this growth in population size is expected to continue in the country, it is key that the Indian government should prioritise protecting the human rights of all of its citizens.

A 2023 report by Human Rights Watch has pointed out the high levels of discrimination against minority communities, the restrictions in Jammu and Kashmir, and issues of freedom of expression, especially for independent media. In fact, during a recent press conference when Prime Minister Narendra Modi visited the USA, journalists questioned the abuses of human rights occurring under his administration's watch. While the Prime Minister negated the question, there has been much backlash regarding the online trolling of the outspoken journalist.

While there has been a cloud on human rights, the country's National Human Rights Commission (NHRC) has stated that despite these issues, they are continuously working to improve the situation especially by focusing on key issues, like improving the access to education and ending human trafficking.

One of the challenges to implementing human rights, however, remains the lack of accountability for official misconduct seen at various levels within the government, the shortage of trained police officers, and an overburdened court system, as per a US report. This is again something that India has negated.

So how can the situation be improved? As poverty is a key issue the Government has initiated multiple programmes including the Mahatma Gandhi National Rural Employment Guarantee Act 2005 (MGNREGA), the National Rural Livelihood Missions (NRLM) and the Pradhan Mantri Jan Dhan Yojana (PMJDY) to mitigate the same.

The other issue is how the healthcare system in the country is deeply vulnerable, something that the COVID-19 pandemic exposed, and which is a result of the country's low expenditure on public health. The last couple of years

have seen a digital push as far as healthcare is concerned and the increasing adoption of artificial intelligence as a tool to improve diagnosis and treatment outcomes.

The other issue that needs undertaking is how the country is addressing issues around water shortages and extreme heat as a result of climate change that is impacting the citizens. While some steps are being taken, the growing population continues to be the biggest challenge in implementation. And this is exactly the question that policy makers and the Government must address ahead of World Population Day on 11 July.

Ambikesh Mahapatra files 'absconder tag' complaint with National Human Rights Commission

<https://www.telegraphindia.com/my-kolkata/news/jadavpur-university-professor-ambikesh-mahapatra-files-absconder-tag-complaint-with-national-human-rights-commission/cid/1949001>

The Jadavpur University had lodged a complaint with the West Bengal Human Rights Commission on April 28

Jadavpur University professor Ambikesh Mahapatra wrote to the National Human Rights Commission on Friday, alleging that its Bengal counterpart had not acted on his complaint that police declared him as an absconder when he was present in the city and violated a "citizen's fundamental rights and human rights".

Mahapatra had lodged a complaint with the West Bengal Human Rights Commission on April 28.

The JU professor approached the National Human Rights Commission on a day the state human rights commission informed him in an emailed communication: "This matter (complaint) is subjudice before Ld ACJM Alipore. As such, WBHRC has no jurisdiction to intervene in the matter."

"I know that the commission cannot intervene when a court proceeding is going on. I approached the commission to probe why someone who takes classes in the Jadavpur University's chemistry department, was mentioned as 'absconding' in a chargesheet filed before the Alipore court in March 2018.... But the commission evaded duty," he told Metro.

Mahapatra wrote to the national commission that its Bengal counterpart had become a "puppet in the hands of state government".

The communication says: "I lodged a complaint with the state human rights commission on April 28. After two months, no action has been taken by the commission."

"I am compelled to lodge the same complaint with the NHRC."

Retired Justice Jyotirmay Bhattacharya, chairperson of the state commission, said: "We could not entertain the complaint because it is subjudice."

Delhi News: डीएम, डीसीपी, डीजी जेल को आयोग ने नोटिस भेजा

<https://lalluram.com/delhi-news-commission-sent-notice-to-dm-dcp-dg-jail/>

Delhi News: नई दिल्ली. तिहाड़ जेल के अंदर गैंगस्टर टिल्लू ताजपुरिया की नृशंस हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को नोटिस जारी करते हुए चार सप्ताह के अंदर दिल्ली के मुख्य सचिव, पश्चिमी दिल्ली के डीएम, डीसीपी और डीजी जेल को तलब किया है. रामपुर के आरटीआई एक्टिविस्ट दानिश खान की शिकायत पर तिहाड़ जेल में हुए दुस्साहसिक हत्याकांड की जांच राष्ट्रीय मानवाधिकार आयोग कर रहा है.

रामपुर की सिविल लाइंस के मॉडल कालोनी, मडैयान नादरबाग निवासी आरटीआई एक्टिविस्ट दानिश खां की शिकायत पर तिहाड़ जेल में हुई हिस्ट्रीशीटर टिल्लू ताजपुरिया की हत्या के मामले जांच राष्ट्रीय मानवाधिकार आयोग ने शुरू की थी. आयोग ने दानिश खां की शिकायत पर केस दर्ज कर डीएम, डीसीपी और डीजी जेल से अब तक की कार्रवाई, क्या जांच करायी गई, पीएम रिपोर्ट, सीसीटीवी फुटेज आदि के साथ छह सप्ताह में स्टेटस रिपोर्ट तलब की थी.